HIGH COURT LEGAL SERVICES COMMITTEE HIGH COURT OF MEGHALAYA, SHILLONG

NOTIFICATION

Dated Shillong, the 7th May, 2025

No.HCLSC.HCM/18/2025/43

It is for general information of all concerned parties connected to the following cases identified for the National Lok Adalat scheduled to

be held on the 10^{th} May, 2025 that due to unavoidable circumstances, the timing for the

National Lok Adalat will commence at 3.00 P.M. instead of 10.30 A.M.

The Advocates representing the Petitioner and the Respondent(s) may kindly intimate their respective parties accordingly.

Sl. No	CASE NUMBER	PARTIES NAME	PETITIONER'S ADVOCATE	RESPONDENT'S ADVOCATE
1.	W.P (C) No. 316 of 2024	SMTI. R. SHADAP -VS- STATE OF MEGHALAYA	PHILEMON NONGBRI, R. PAHSYNTIEW, E.LALSANGLUAIA, W.G.R. MIHSILL, B. IAWIM	N.G. SHYLLA, SR. GA MEGHALAYA, A. MOMIN,GA, S. LALOO, GA
2.	W.P (C) No. 75 of 2025	SHRI. CANNINGSTONE M. SANGMA -VS- STATE OF MEGHALAYA & 7 ORS	A.G. MOMIN, T. YANGKYI, L.D. SANGMA, T.N. MARAK	NG SHYLLA, SR. GA MEGHALAYA, MR. K.KHARMAWPHLAN G, PT SANGMA, G CH MARAK, JT SANGMA, A MOMIN, GA, EB PASSAH
3.	W.P (C) No. 72 of 2025	SHRI. GOVIND RAM -VS- UNION OF INDIA & 3 ORS	S.D. UPADHAYA, A. SYNREM, H. YADAV	DR. N. MOZIKA, DSG, M MYRCHIANG

4.	W.P (C) No. 109	SHRI. JOSE CHERIAN	PHILEMON	E. BLAH, S SEN
	of 2025		NONGBRI,	
		-VS-	R. PAHSYNTIEW,	
			E.LALSANGLUAIA,	
		NORTH EASTERN HILL	W.G.R. MIHSILL,	
		UNIVERSITY & ANR.	B. IAWIM	
5.	W.P (C) No. 91 of	SMTI. SMRITHI	SA SHIEKH,	NG SHYLLA, SR. GA
	2025	SANGMA	MR MARAK,	MEGHALAYA,
			LN ARENGH	R. COLNEY
		-VS-		
		STATE OF MEGHALAYA		
		& 4 ORS		
		& TORS		
	W.P (C) No. 58 of	SMTI. HANALINDA	S.NONGSIEJ (LEGAL	MRS. NG SHYLLA, SR.
6.	2025	NONGTNGER	AID)	GA MEGHALAYA,
				AM. SANGMA, GA,
		-VS-		A.M. PALA, GA
		CTATE OF MECHALAVA		
		STATE OF MEGHALAYA		
	W.P (C) No. 76 of	SHRI. CLEVERLY	PHILEMON	NG SHYLLA, SR. GA
7.	2025	DKHAR	NONGBRI,	MEGHALAYA,
			R. PAHSYNTIEW,	S.BHATTACHARJEE
		- VS -	E. LALSANGLUAIA,	GA MEGHALAYA
			W.G.R MIHSILL,	
		STATE OF MEGHALAYA	B. IAWIM	
		& 4 ORS		

By order,

SECRETARY HCLSC

Dated:7th May,2025

Memo. No.HCLSC.HCM/18/2025/43-A

Copy to:-

- The Registrar-cum-Principal Private Secretary to Hon'ble, the Chief Justice for his Lordship's kind information.
- 2. The P.S. To Hon'ble, Mr. Justice H.S. Thangkhiew, Executive Chairman, Meghalaya State Legal Services Authority for his Lordship's kind information.
- 3. The P.S. To Hon'ble, Mr. Justice W.Diengdoh Chairman, High Court Legal Services Committee for his Lordship's kind information.
- 4. The P.S. To Hon'ble Mr. Justice B. Bhattacharjee, Additional Judge, High Court of Meghalaya for his Lordship's kind information.

- 5. The P.A to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
- 7. Smti. A. M. Pariat (MHJS), Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
- 8. Shri. Balkim M. Sangma, Joint Registrar (Listing), High Court of Meghalaya for favour of kind information and necessary action.
- 9. Dr.N.Mozika,DSGI, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
- 10. Shri. Phuyosa Yobin, Advocate, High Court of Meghalaya for favour of kind information and necessary action.
- 11. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
 - 12. Notice board.

13. Office file.

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